

## IN THE HIGH COURT OF BOMBAY AT GOA

## LD-VC-CW-153-2020

Sudesh Narayan Gaonkar ..... Petitioner

V e r s u s

Director of Mines & Geology & Ors. .... Respondents

Ms Norma Alvares and Ms. Anamika Gode, Advocates for the  
Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia,  
Additional Government Advocate for the Respondent nos.1 to  
6.

Mr. Pravin Faldessai, Assistant Solicitor General for the Union  
of India-Respondent no.7.

**CORAM : M.S. SONAK &**

**SMT. M.S. JAWALKAR, JJ.**

**DATE : 2<sup>ND</sup> NOVEMBER,2020.**

**P.C.:**

Despite several orders, the affidavit on behalf of the respondent no.7 has not been filed. In our order dated 19/10/2020, Mr. Faldessai, learned Assistant Solicitor General for Union of India had assured that the affidavit on behalf of the respondent no.7 will be positively filed in the same week.

By mistake, the order dated 19/10/2020 refers to the affidavit of respondent no.2 when in fact, the context clarifies that the statement was made on behalf of respondent no.7. No such affidavit is filed, till date.

2. Mr. Faldessai, learned Assistant Solicitor General states that one Mr. Bipin Pal, ASO is in touch with him and had in fact stated that the affidavit is ready and will be filing in the week commencing from 19/10/2020. Mr. Faldessai points out that even today he gave a reminder to Mr. Pal.

3. In such circumstances, we extend the time for filing the affidavit up to 06/11/2020. If no affidavit is filed till 06/11/2020, the concerned Secretary of Ministry of Mines, may have to explain why our orders are not complied.

4. We place this matter for further consideration on 24/11/2020.

**SMT. M.S. JAWALKAR, J.**

**M.S. SONAK, J.**